

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A.NO.021/ 296/2018

Date of order : 14.9.2018

Between:

P. SURESH,  
S/o. P.Sangaiah,  
Occ: Junior Works Manager (Mech.),  
Ordnance Factories,  
Yeddu-mailaram, Medak,  
Telangana State,  
R/o Flat No. SBEC Arcade Maruti Enclave,  
Chandanagar,  
Hyderabad, T.S.

Applicant

A N D

1. Union of India,  
represented by its Director General & Chairman,  
Ordnance Factories, 10 A, S.K.Bose Road,  
KOLKATA-700 001, W.B.
2. The General Manager,  
Ordnance Factory, Ministry of Defence,  
Yeddu-mailaram P.O.,  
Medak, PIN: 502 205, Telangana State.,

... Respondents

Counsel for the applicant : Mr. K. RAM MURTHY  
Counsel for the respondents : Mrs. K.RAJITHA

C O R A M :

THE HON'BLE MR .JUSTICE R KANTHA RAO, MEMBER (J)  
THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

**O R A L   O R D E R**  
**(Per Hon'ble Mr. Justice R Kantha Rao, Member (J))**

No representation for the applicant. Heard Mr.B.Laxman appearing for Mrs. K.Rajitha, learned standing counsel for the respondents.

2. The Tribunal, under the circumstances therein, disposed of O.A.No.463/2018 enabling the applicant to make representation. In the present case also it is submitted by the learned standing counsel for the respondents that the applicant joined in the new station. The OA is, therefore, disposed of giving liberty to the applicant to submit a fresh representation putting forth his grievances and difficulties to the respondents within a period of 15 days of receipt of this order and on receiving such representation, the respondents are directed to reconsider the representation and pass appropriate orders within four weeks thereafter.

3. The OA is accordingly disposed of. No order as to costs.

**(NAINI JAYASEELAN)**  
**MEMBER (A)**

**(JUSTICE R KANTHA RAO)**  
**MEMBER (J)**

**Dated: 14<sup>th</sup> SEPTEMBER, 2018**  
**Dictated in the open court**

vsn